

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) and (b). The information is being collected and will be laid on the table of the House.

**N.C.D.C. rejected the deal with Bihar Government for Drilling Machines**

9031. SHRI MD. JAMILUR-RAHMAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Chief of Geology and Drilling, N.C.D.C., rejected the deal with Bihar Government for the purchase of Drilling Machines; and

(b) if so, the facts thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) and (b). The information is being collected and will be laid on the Table of the House.

**Utilisation of Lignite and Bauxite found in Gujarat**

9032. DR. MAHIPATRAY MEHTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether huge quantity of high grade Lignite and Bauxite are found in Lakhpat Taluka of Gujarat; and

(b) if so, the proposals with Government to utilise these huge stocks?

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** (a) As a result of investigations for lignite by the Geological Survey of India, a reserve of 10.7 million tonnes of lignite was estimated in Umarsar area, Kutch district. In addition, Government of Gujarat have estimated 123.7 million

tonnes of lignite in Panadhro, Akhri-mota and Matanomadh Latri areas. Government of Gujarat have also estimated a reserve of 1.18 million tonnes of bauxite with 49.65 to 55.46 per cent Alumina in Lakhpat Taluka of Kutch district.

(b) Proposals for optimum utilisation of these minerals are under consideration of the State Government of Gujarat. The State Government have entrusted the exploitation of the lignite deposits to the Gujarat Mineral Development Corporation. The feasibility study for utilising the bauxite deposits of Lakhpat Taluka and other areas of Gujarat which was conducted by National Industrial Development Corporation, is under consideration of the State Government.

12.15 hrs.

**MOTION FOR ADJOURNMENT**

**ARREST OF LEADERS OF RAILWAY WORKERS**

SHRI JYOTIRMOY BOSU (Diamond Harbour): We have given an adjournment motion on the issue of arrest of the railway leaders. The adjournment motion is there, and we would like you to permit us to ask for the leave of the House to adjourn the scheduled formal business of the House and proceed with the discussion of the heinous step taken by the Home Minister in arresting the railway leaders and thereby scuttling and bringing a show-down in the negotiations that are being carried on or pursued by the workers.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): At a time when the negotiations are going on, how is it that the Convener of the Action Committee could be arrested? We are told that meetings for negotiations are there. How is it that when the Action Committee is there the hon. Minister writes to the NAIRF, though I had already pointed it out to him at that time that this was all a conspiracy? He wanted an agreement with the NFR to be put before the Prime Minister

[Shrimati Parvathi Krishnan]  
before she came. I accuse the hon. Minister of being dishonest, I accuse the Home Minister and the whole Government of being dishonest. The hon. Minister of Railways should resign.

SHRI H. N. MUKERJEE (Calcutta—North-East): If political ambushing in the bandit tradition takes place in the course of discussions already continuing between Government and the working class movement, then we should know where we stand. (Interruptions).

MR. SPEAKER: Let the hon. Members kindly sit down. Let there be no debate now. This adjournment motion has been given by the following Members namely Shri Jyotirmoy Bosu, Shri Atal Bihari Vajpayee, Shri S. M. Banerjee, Shrimati Parvathi Krishnan, Shri Ramavatar Shastri, Shri H. N. Mukerjee, Shri C. K. Chandrappan, Shri Bhogendra Jha, Dr. Ranen Sen, Shrimati Roza Deshpande, Shri Madhu Limaye, Shri Samar Guha, Prof. Madhu Dandavate, and Shri Samar Mukherjee.

I think when they made the effort to get the Question Hour postponed, they missed one chance. I do not want to deprive them of this chance. I shall ask them to ask for leave of the House for moving the motion.

SHRI JYOTIRMOY BOSU: I hereby ask for leave to move a motion for the adjournment of the business of the House for the purpose of discussing a definite matter of urgent importance namely the indiscriminate arrests of leaders of railway workers like Shri George Fernandes and others while the negotiations are going on, that is, of Shri George Fernandes, Shri Barua, Shri Sarkar and Shri Chaudhury and many others all over the country while the negotiations are going on.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Since it amounts to a vote of censure, I oppose it.

MR. SPEAKER: He is opposing it.

SHRI ATAL BIHARI VAJPAYEE: (Gwallior): Let him not oppose it.

MR. SPEAKER: Those in favour of leave being granted may please rise in their places. ....

Their number is more than 50. So, we shall take it up at four o'clock today, as leave is granted.

SHRI S. M. BANERJEE (Kanpur): Let us take it up at two o'clock.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, इस में रूल्स को थोड़ा वेव करना होगा । रूल्स के अन्तर्गत इसके लिए केवल ढाई घंटे हैं लेकिन इस समय में बहस नहीं हो सकेगी । आप इसके लिए थोड़ा सा अधिक समय दीजिएगा ।

अध्यक्ष महोदय : उस वक्त देखेंगे ।

We have the Finance Bill also before us. If hon. Members agree to cut the time on that, we can do so. I do not think that there will be any difficulty about the Finance Bill. Let hon. Members please listen to me. We have our own difficulties. The Finance Bill is scheduled to be discussed today....

SHRI S. M. BANERJEE: It does not matter. This is more important.

MR. SPEAKER: How much time should we cut from that allotted to the Finance Bill? .....

SHRI S. M. BANERJEE: No question of cutting.

MR. SPEAKER: We have this difficulty about the Finance Bill. So, either let them allow the time to be cut from that or let them start this discussion at four o'clock.

I think we can discuss it tomorrow. We can have more time for discussion on this today. I shall not come in. I shall allow the House to sit for more time.

SHRI S. M. BANERJEE: Let the Finance Bill wait. They only want to impose taxes. What do we lose if we take this up at two o'clock?

**SHRI K. RAGHU RAMAIAH:** The Finance Bill has to be passed tomorrow.

**MR. SPEAKER:** It must be passed tomorrow.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष जी, फाईनेन्स बिल कल समाप्त कर दिया जाए और प्राज चार बजे से पहले ही इस पर बहस शुरू कर दें ।

**MR. SPEAKER:** If we reduce the time allotted to it by one hour, we can have this discussion at three 'o clock.

**SOME HON. MEMBERS:** No, no.

**SHRI SHYAMNANDAN MISHRA** (Begusarai): We can settle the problem with regard to the Finance Bill at the Business Advisory Committee meeting, because we want to have a full discussion on the Finance Bill.

**MR. SPEAKER:** We have cut the Business Advisory Committee meeting. We have no meeting of the Business Advisory Committee because this is already there.

I think we can finish the discussion on the Finance Bill by 3 p.m. and then at 3 p.m. we shall take up this discussion.

**SHRI K. RAGHU RAMAIAH:** Am I to understand that the Finance Bill will definitely be passed tomorrow, because under the schedule, the Finance Bill has to be passed tomorrow? They can have this discussion at any time, but subject to this fact that the Finance Bill will be passed tomorrow.

**SHRI S. M. BANERJEE:** Before the discussion starts on the adjournment motion, I would request you to ask the Railway Minister and the Home Minister to make a statement about how many people have been arrested and the reason for their arrest. Let them make the statement before we start.

**MR. SPEAKER:** There is going to be a debate and everything will be there.

What I propose is that the Finance Bill must be passed by tomorrow. I advice that instead of keeping it pending, either we finish it today by three o' clock....

**SOME HON. MEMBERS:** We want to discuss the Finance Bill fully.

**MR. SPEAKER:** There is the understanding that we start the discussion on the adjournment motion at three o' clock, and if any part of it is left, that will be the first item to be passed tomorrow. Is it all right? The Finance Bill has to be disposed of tomorrow. I think that is okay.

**SEVERAL HON. MEMBERS:** Yes.

**SHRI SEZHIVAN** (Kumbakonam): The Finance Bill can be discussed tomorrow, not the adjournment Motion.

**SHRI KRISHNA CHANDRA HALDER** (Ausgram): I have given a notice under rule 377....

**MR. SPEAKER:** Whichever notice is accepted under rule 377 will be called at the appropriate time and not just now. Let him not get up every day like this. Every day I am explaining this. What is this? After all, I am not a gramophone record so that if you put the needle every day, I go on repeating the same thing. Notices under rule 377 are fixed up and taken up at the proper time; after certain items, the Member whose notice is accepted is called. But I find that the hon. Member gets up every day and expects me to go on repeating what I have to say every day like a gramophone record....

**SHRI KRISHNA CHANDRA HALDER:** I do not give it every day.

**MR. SPEAKER:** It is only those which are accepted which are called.

**SHRI KRISHNA CHANDRA HALDER:** Kindly give me one minute to submit about the attack on the fundamental rights of....

MR. SPEAKER: Now, Papers to be laid on the table.

12.20 hrs.

### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT ETC.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 12 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(i) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1973, published in Notification No. GHM-74-22-M-VCT-1173-V in Gujarat Government Gazette dated the 1st February, 1974.

(ii) The Gujarat Vacant lands in Urban Areas (Prohibition of Alienation) (Second Amendment) Rules, 1974, published in Notification No. GHM-74-30-M-VCT-1173-V in Gujarat Government Gazette dated the 20th March, 1974.

(3) A statement (Hindi and English versions) showing:

- (i) Reasons for delay in laying the above Notifications, and
- (ii) For not laying the Hindi version of the Notifications.

[Placed in Library. See No. LT-6883/74].

INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) AMENDMENT ORDER, 1974

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Annasaheb P. Shinde I beg to lay on the Table a copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 181 (E) in Gazette of India dated the 19th April, 1974 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6884/74].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi for the year 1972-73.

(2) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon.

[Placed in Library See. No. LT-6885/74].

CERTIFIED ACCOUNTS ETC. OF POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KIS KU): I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Postgra-